

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 06.04.2020

CIRCULAR

Sub: COVID-19 – Complete lockdown declared by the Government of India throughout the country with effect from the midnight of 24.03.2020 for 21 days – Deduct one day basic pay of the Judicial Officers and staff members in their Unit to donate the same to the Chief Minister's Relief Fund – Certain instructions issued – Reg.

Ref: Representation dated 30.03.2020 from the President, Telangana State Judicial Employees Association, Hyderabad.

The President, Telangana State Judicial Employees Association, Hyderabad in his representation referred to above has informed that it has been unanimously decided to contribute one day basic pay of all the Judicial Employees of subordinate Judiciary of entire State of Telangana from the Salary of April, 2020 by way of donation to the Hon'ble Chief Justice Relief Fund, in turn the same has to be paid to the Hon'ble Chief Minister, Government of Telangana through Registrar General to combat COVID-19 and requested for consideration of their request. Similarly, Judicial Officers in the State through the respective Unit Heads have also informed that they are willing to donate one day basic pay to the Hon'ble Chief Justice Relief Fund, in turn the same has to be paid to the Hon'ble Chief Minister, Government of Telangana.

The Hon'ble the Chief Justice is pleased to consider their requests and directed all the Unit Heads in the State to deduct one day Basic Pay of all the Judicial Officers and staff members in their units and forward the same to the Chief Justice Relief Fund for donating the same to the Chief Minister's Relief Fund to combat COVID-19 crisis.

Therefore, all the Unit Heads in the State are directed to deduct one day Basic Pay of all the Judicial Officers and staff members in their units and forward the same to the Chief Justice Relief Fund for donating the same to the Chief Minister's Relief Fund to combat COVID-19 crisis.

All the Unit Heads shall forthwith communicate the Circular to all the Judicial Officers in their respective Units for taking necessary action.


REGISTRAR GENERAL

To

All the Unit Heads in the State of Telangana .
(with a request to communicate the circular instructions to all the Judicial Officers working in their unit and for implementing the circular instructions without any deviation)

Copy to:

1. All the Registrars, High court for the State of Telangana.
2. The Principal Secretary to the Hon'ble the Chief Justice.
3. All the PS's to the Hon'ble Judges, High Court for the State of Telangana.
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
6. The Director, High Court Arbitration and Mediation Centre, Hyderabad.
7. The Secretary, High court Legal Services Committee, Hyderabad.
8. The Section Officers, Accounts Section, B-Section, C-Section and E- Section.